

Passed on 14-06-2012

THE KERALA GOVERNMENT LAND ASSIGNMENT
(AMENDMENT) BILL, 2011
(As passed by the Assembly)

A

BILL

further to amend the Kerala Government Land Assignment Act, 1960.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Government Land Assignment Act, 1960 for the purposes hereinafter appearing ;

BE it enacted in the Sixty-third Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Government Land Assignment (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 19th day of March, 1993.

2. *Amendment of section 7.*—In section 7 of the Kerala Government Land Assignment Act, 1960 (30 of 1960) (hereinafter referred to as the principal Act), in sub-section (1), for the opening words “The Government may make rules”, the words “The Government may make rules, either prospectively or retrospectively.” shall be substituted.

3. *Validation.*—Notwithstanding the cesser of operation of the Kerala Government Land Assignment (Amendment) Ordinance, 2011 (21 of 2011) (hereinafter referred to as the said Ordinance),—

(a) anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the provisions of the principal Act as amended by this Act ;

(b) anything done or any action taken after the cesser of operation of the said Ordinance and before the date of publication of this Act in the Gazette, which could have been done or taken under the principal Act as amended by the said Ordinance, if the said Ordinance had not ceased to operate, shall be deemed to have been done or taken under the principal Act as amended by this Act.
